

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
CP NO. 167/2016**

Kashiratan Enterprises.

...Petitioner

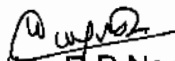
Versus.

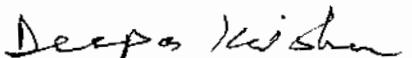
M/s Jhamb Cotton Pvt. Ltd.

...Respondents

Present: Mr. Nupur Chaudhary, Advocate for petitioner.
None for respondents.

This case has been received by transfer from the Hon'ble Punjab & Haryana High Court, Chandigarh. This petition was filed under Section 433 (e) of the Companies Act, 1956 for winding up in terms of Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016. It be entered in the relevant register. Learned counsel seeks time to inform about the compliance of proviso to Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016. Be listed for 20.02.2017 for further proceedings.


(Justice R.P.Nagrath)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

January 30, 2017.
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